



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 1st of May , 2016.

SRO 147 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989 , the Government hereby appoint Shri Rakesh Sharma, Advocate as Public Prosecutor, District and Sessions Judge, Kathua with immediate effect.

The terms and conditions of the appointment shall be same as notified by the Government in this regard.

By order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Ashraf Mir)
Commissioner/Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.

No: - LD (Acq) 2016/81-Jammu.

Dated: 01 – 05 – 2016.

Copy to the:-

1. Learned Advocate General, J&K High Court, Jammu.
2. Principal Secretary to Government, Home Department.
3. Director General of Police, J&K Jammu.
4. Commissioners/Secretary to Government, General Administration Department.
5. Director General Information, J&K, Jammu.
6. Registrar General, J&K High Court, Jammu.
7. District and Sessions Judge, Kathua.
8. Deputy Commissioner, Kathua.
9. Senior Superintendent of Police, Kathua.
10. Director Litigation, Jammu.
11. General Manager, Government Press, Jammu for publication in an extra-ordinary issue of the Government Gazette.
12. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
13. Private Secretary to Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Commr/Secretary..
14. Shri Rakesh Sharma Advocate for information and necessary action
15. SRO Section, Department of Law, Justice and Parliamentary Affairs (w 7.s.c.).
16. Concerned file.


(Achal Sethi)

Additional Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.